

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1798/2026

[Arising out of impugned final judgment and order dated 14-01-2026 in AU528BNSS No. 12575/2025 passed by the High Court of Judicature at Allahabad]

MAHMOOD ALAM KHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 32003/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 32001/2026 - EXEMPTION FROM FILING O.T.)

Date : 09-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Abdul Qadir Abbasi, AOR
Mr. Najmuzzama, Adv.
Mr. Mohd Azam, Adv.
Mr. Arun Chandra Srivastava, Adv.
Mr. Imran Ahmad Abbasi, Adv.

For Respondent(s) :
Ms. Ruchira Goel, AOR
Ms. Ritika Rao, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 24.04.2026.

Mr. Ruchira Goel, learned Advocate-on-Record accepts notice on behalf of respondent No.1.

Service of respondent No.2 be effected on taking appropriate steps.

In the meantime, the directions contained in paragraphs 45 to 48 of the impugned judgment and order dated 14.01.2026 passed by the High Court, shall remain stayed.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)